

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 827 of 2020

In the matter of:

Ome Prakash Verma **....Appellant**
(Suspended Director of Neesa Leisure Ltd.)
Vs.
Amit Jain (RP of Neesa Leisure Ltd.) & Anr. **....Respondents**

Present:

Appellant: **Mr. Uday Bedi and Mr. Jaitegan Singh Khurana,**
Advocates.

Respondents: **Mr. Sumant Batra, Mr. Satendra K. Rai and Ms.**
Niharika Sharma, Advocates with Mr. Amit Jain for
R-1.
Mr. Dinkar Singh and Mr. S. Rohit Singh, Advocates
for R-2.

ORDER
(Through Virtual Mode)

03.03.2021: Learned Counsel for the Respondents have filed their reply affidavits. Learned Counsel for the Appellant does not intend to file rejoinder thereto.

Learned Counsel for Respondent No.1 has filed written submissions. Let other parties also file their written submissions within two weeks.

Mr. Sumant Batra, Advocate representing Respondent No.1 submits that some developments have taken place during the course of these proceedings and he wants to file some additional documents reflecting such developments. He is permitted to file the same within two weeks with copies thereof provided to other parties.

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List the matter 'for admission (after notice)' before Court No.II on
26th March, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

Ash/GC

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